

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-273(ND)/2017

IN THE MATTER OF:

Casino Hotels Unit of CGH Earth
Pvt. Ltd.

.... Applicant/petitioner

Vs.

The Federation of Hotels &
Restaurants Association of India & Ors. Respondents

Order under Sections 241,242 & 244 of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Chetan Sharma, Sr. Advocate
Mr. Abhishek Singh, Ms. Sudipa Das
Gupta, Advs.

For the Respondent : Mr. Sumit Goel, Ms. Mohona Thakur,
Ms. Raveena Rai, Advs. for R-1
Mr. Vanshdeep Dalmia, Ms. Natasha Dalmia
Advs. for R-8

Mr. Viksit Arora, Adv. for R-9,11,16,17,18,20

ORDER

Learned Counsel for the respondent has filed a short affidavit stating that the agenda item no. 4 has not been taken up in the meeting dated 23rd September, 2017 as per the directions issued in the order dated 22.09.2017. Learned Counsel for the respondent seeks time to file a detailed reply. Let reply be filed within two weeks with a copy in advance to the counsel for the petitioner. A copy of reply by respondent no. 1 shall also be furnished to the co-respondent. Reply by any other respondents

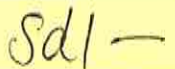


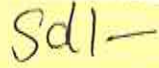
may also be filed within the time granted with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

It is expected that reply by respondent no. 1 shall incorporate the minutes of 3 preceding meetings of the Board of Directors.

List the matter on 17th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.11.2017
V.Sethi